

an>

Title: Regarding long pending cases in the Courts.

SHRI A.V. BELLARMIN (NAGERCOIL): I wish to invite the attention of the Government to the lakhs of suits pending before various courts of the country for years, nay, decades together and the urgent steps to be taken for their disposal.

The middle class, the lower middle class and the poor are the worst sufferers due to the pending of the cases. For speedy disposal of the cases, the following strategies may be devised classifying the cases into various groups according to their contents and nature:-

1. Cases relating to family disputes may be expeditiously settled by setting up district family *adalats*, and, if required, by conducting trial camps.
2. Civil disputes over properties can be disposed of by setting up Land Tribunals, district-wise or region-wise.
3. The increasing number of financial disputes arising out of cheating by non-banking financial institutions, co-operative banks, societies, etc., by setting up Finance Tribunal armoured with prosecuting powers.
4. The petty cases pending for years together without framing charge-sheets while keeping the accused as under trial prisoners, in which lakhs and lakhs of people below the poverty line are involved, may be disposed of by setting up spot trial by competent judges or *adalats*.

MR. DEPUTY-SPEAKER: Shri Lakshman Seth – Not present.

Shri P. Karunakaran – Not present.